

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 6/TT/2022**

**Subject** : Petition for truing up of transmission tariff for 2014-19 period and determination of transmission tariff for 2019-24 period for five number of assets under “System Strengthening-XXIII” in Southern Region.

**Date of Hearing** : 14.9.2022

**Coram** : Shri I.S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

**Petitioner** : Power Grid Corporation of India Ltd.

**Respondents** : Karnataka Power Transmission Corporation Limited & 17 Others

**Parties present** : Shri S.S. Raju, PGCIL  
Shri D.K. Biswal, PGCIL  
Shri Zafrul Hasan, PGCIL

**Record of Proceeding**

The representative of the Petitioner has made the following submissions:

a. The instant petition has been filed for truing up of transmission tariff for 2014-19 period and determination of transmission tariff for 2019-24 tariff period for the following assets under “System Strengthening-XXIII” in Southern Region:

Asset-1: Replacement of 3X167 MVA, 400/220 kV ICTs with 1X500 MVA ICT at Somanhalli Sub-station,

Asset-2: Replacement of 4X167 MVA, 400/220 kV ICTs with 1X500 MVA ICT at Somanhalli Sub-station,

Asset-3: Replacement of 1x50 MVAr Bus Reactor with 1x125 MVAr Bus reactor at 400/220 kV Narendra Sub-station,

Asset-4: 01 number of 500 MVA, 765/400 kV Regional Spare ICTs at Thiruvallam Sub-station,

Asset-5: 01 number of 500 MVA, 765/400 kV Regional Spare ICTs at Raichur Sub-station.

b. Asset-1, Asset-2, Asset-3, Asset-4 and Asset- 5 were put under commercial operation on 16.3.2017, 31.3.2017, 25.1.2017, 28.3.2017 and 6.2.2019 respectively.



- c. Tariff for 2014-19 tariff period for the instant transmission assets was approved by the Commission vide order dated 6.2.2021 in Petition No. 505/TT/2020.
- d. There is no time over-run in respect of Asset-1, Asset-2, Asset-3 and Asset-4.
- e. There is time over-run of 557 days in case of Asset-5 which is on account of delay in supply of transformers by the contractor due to demonetization and GST issues. The Commission vide order dated 6.2.2021 in Petition No. 505/TT/2020 did not condone the said time over-run observing that the same was due to controllable factors and also deducted IEDC on account of the same.
- f. The Commission vide order dated 6.2.2021 in Petition No. 505/TT/2020, directed the Petitioner to furnish de-capitalisation details pertaining to Asset-1 and Asset-2. Asset-1 i.e. 3x167 MVA, 400/220 kV ICT at Somanhalli has completed its useful life and is decapitalized vide order dated 11.7.2022 in Petition No. 154/TT/2020. Asset-2 has been decapitalized in Petition No. 473/TT/2020 in the Project "Transmission System associated with Ramagundam STPP including ICT at Khammam and Reactor at Gazuwaka under CTP Augmentation in Southern Region". No decapitalization is applicable to Asset-3 as 50 MVAR Bus Reactor has completed only 9 years of useful life and SR Constituents have agreed for it to be kept as regional spare. The Commission has already granted tariff for the said replaced Bus Reactor vide order dated 6.2.2021 in Petition No.505/TT/2020.
- g. Due to some computational errors, there was mismatch in IDC statement which has been rectified and furnished in the instant petition.
- h. The Commission disallowed IDC in respect of Asset-5 on account of absence of the date of drawl of loan/ loan allocation for foreign loan deployed in respect of Asset-5 which has now been submitted in the petition.
- i. Initials Spares deducted on account of individual assets basis have been reclaimed in the instant petition on the basis of overall project basis.
- j. Time is sought to submit revised Auditor's certificate indicating details of IDC reclaimed in the instant petition.
- k. No reply has been received from any of the Respondents.
- l. Reply to the technical validation letter has been filed vide affidavit dated 31.3.2022.
3. The Commission directed the Petitioner to file revised Auditor's certificate by 30.9.2022. The Commission further directed the Petitioner to comply with the said timeline and observed that there shall be no extension of time in filing the information.
4. Subject to above, the Commission reserved order in the matter.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Joint Chief (Law)

